

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO: II**

Hearing Through: VC and Physical (Hybrid) Mode

**CORAM: DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (J)
CORAM: SHRI. SANJAY PURI, - HON'BLE MEMBER (T)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 06.03.2024 After Court-I Hearings**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	IA (IBC)/432/2024, IA (IBC)/835/2023 in Company Petition IB/28/2022
NAME OF THE COMPANY	IVRCL Chegapalli Tollways Ltd
NAME OF THE PETITIONER(S)	Assets Care Reconstruction Enterprise Ltd
NAME OF THE RESPONDENT(S)	IVRCL Chegapalli Tollways Ltd
UNDER SECTION	7 of IBC

ORDER

IA (IBC)/432/2024

Present: Ld. Counsel Ms. Hamsini for the Applicant.

This is an application filed to take on record implementation of the Resolution Plan of the CD. The same is taken on record. Accordingly, this application is allowed and disposed of.

IA (IBC)/835/2023

Present: Ld. Counsel Ms. Hamsini for the Applicant.

Ld. Counsel Mr. V.B. Raju for R1 to R3.

Ld. Counsel Mr. G. Bhupesh for R4, R6, R8 and R9.

Ld. Counsel Mr. Manoj Kumar for R7.

Ld. Counsel for R2 states that counter has been already filed and adoption memo for R1 and R3 has also been e-filed but physical copy is yet to be filed.

Ld. Counsel for R4 states that counter has been e-filed and adoption memo for R6, R8 and R9 has also been e-filed but physical copy is yet to be filed.

Ld. Counsel for R7 states that counter has been e-filed but physical copy is yet to be filed.

R5 is already set ex-parte. Respondents are directed to serve copy of the counter on the Applicant. Rejoinder, if any, to be filed within the next two weeks in respect of all the counters filed. **Matter is adjourned to 29.04.2024.**

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)